

BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTH ZONE
BENCH AT CHENNAI

APPLICATION NO 93 of 2020

IN THE MATTER OF

Tribunal on its own motion SUO MOTU

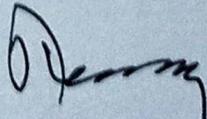
Based on the News Item in the Dinamalar Tamil Newspaper
dated 29.06.2020,

"When will Kovilambakkam Lake be restored?"

Applicant

Versus

1. The Principal Secretary to Government,
Public Works Department, Secretariat,
Fort St. George, Chennai – 600 009.
2. The Secretary to Govt. of Tamil Nadu,
Department of Environment, Govt. Secretariat,
Fort St. George, Chennai, Tamil Nadu - 600 009.
3. Additional Chief Secretary to Govt. of Tamil Nadu
Municipal Administration and Water Supply Department,
Govt. Secretariat,
Fort St. George,
Chennai, Tamil Nadu – 600 009.
4. The Chairman,
Tamil Nadu Pollution Control Board No.
76, Anna Salai, Guindy,
Chennai, Tamil Nadu – 600 032.
5. The District Collector,
Chengalpet District,
Collector Office, GST Road,
Chengalpattu – 603 001..
6. St. Thomas Mount Panchayat Union,
Rep. by its Block Development Officer,
20, Chitlapakkam Main Road,
kamaraj Colony, Nehru Nagar,
Chitlapakkam, Chennai 600 064.


COMMISSIONER
Pallavapuram Municipality,
Chromepet, Chennai-600 044.

7. Kovilambakkam Village Panchayat,
Rep. by its Block Development Officer
Vedachalam Nagar,
Kulattur,
Chennai, Tamil Nadu – 600 117.

8. Pallavapuram Municipality,
Rep. by its Commissioner,
New Colony, Chrompet,
Chennai - 600 044.

... Respondents.

Report Filed by the 8th RESPONDENT

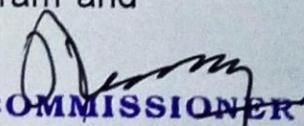
I, C. Mathivanan, son of Chellaiah, Hindu aged about 57 years, working as Commissioner, Pallavapuram Municipality, do hereby solemnly affirm and sincerely state as follows:-

1. I am the commissioner of the Pallavapuram Municipality the eighth respondent herein and well conversant with the facts of the case from the connected files.

2. I submit that the present case is relating to the Kovilambakkam Eri, which is not anywhere near the limits of the Pallavapuram Municipality.

3. Further there are no outflows of sewage from the Pallavapuram Municipal area that are flowing by any means to the Kovilambakkam Eri. In fact, the entire Pallavapuram Municipal area is fully covered by the Underground Sewerage System and the entire sewage is collected and conveyed to the Sewage Treatment Plant and there is no outflow of sewage in any part of the Pallavapuram Municipal limits that can reach the Kovilambakkam Eri.

4. It is submitted that the various natural lakes that under the control of the Public Works Department apart from those that are vested with the Revenue Department are having their surface flows through channels and the Kovilambakkam Eri is downstream of several lakes and water bodies that are situated in the Pallavapuram Municipal limits. There are no outflows of sewage from the Municipal limits of Pallavapuram and


COMMISSIONER
Pallavapuram Municipality
Chrompet, Chennai - 600 044

COMMISSIONER
Pallavapuram Municipality
Chrompet, Chennai - 600 044

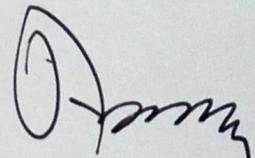
the same are all conveyed and treated in the Sewage Treatment Plant of the Pallavapuram Municipality that is operated and maintained by the TWAD Board with the consent of the TNPCB.

5. Further outside the limits of the Pallavapuram Municipality, there are various residential areas along the flow channels of the natural and artificial water ways that lead to the lakes downstream and it is possible that such residential and commercial buildings in the adjoining Panchayat areas are not having any sewage Network and those outflows may reach the Water bodies.

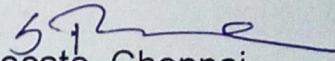
6. It is humbly submitted that the Pallavapuram Municipality does not have any outflow of sewage that is either directly or indirectly entering the water bodies including the Kovilambakkameri. The Pallavapuram Municipality is therefore not a necessary party to the present Original application.

Hence I therefore pray that this Hon'ble Tribunal may be pleased to discharge the respondent herein from the Application No.93 of 2021 and thus render justice.

Solemnly affirmed at Chennai
on this the 05th day of June 2021
and signed his name in my
presence At Chennai.



COMMISSIONER
Pallavapuram Municipality,
Chromepet, Chennai-600 044.



Advocate, Chennai
S. RAM SENTHIL KUMAR
ADVOCATE, E. No.2522/06
D5, 31/15, 1st Main Road,
Gandhi Nagar, Adyar,
Chennai - 600 020.

**BEFORE THE NATIONAL
GREEN TRIBUNAL (SZ)
AT CHENNAI**

O. A. No. 93 of 2020

REPORT FILED BY 8TH RESPONDENTS

**M/s. P. SRINIVAS (828/1994).
N.K. PONRAJ (2263/2009).
R. PURUSHOTHAMAN(253/2011**

COUNSEL FOR 8th RESPONDENT

Mobile No. 94862 04469